

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No. 188/2017 in OA No. 527/2014

New Delhi, this the 05th day of December, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Ajay Kumar Bhatnagar (Since deceased)

Through

1A. Mamta Bhatnagar

W/o Ajay Kumar Bhatnagar

1B. Akshat Bhatnagar,
S/o Ajay Kumar Bhatnagar,

Present: One of the LRs of applicant Mr. Akshat Bhatnagar

.....Applicant

Versus

Mr. A.K. Prasad
FA &CAO Northern Railways
Baroda House, New Delhi.

.... Respondent

(Present: Mr. Shilendra Tiwary)

ORDER (ORAL)

By Hon'ble Mrs. Jasmine Ahmed, Member (J);-

One of the LRs of the applicant Mr. Akshat Bhatnagar is present and states that he does not want to press this contempt petition against the respondent as the relief claimed by the petitioner has been met out. Accordingly, this Contempt Petition is dismissed as having become infructuous. Notice issued to the respondent is discharged.

**(Uday Kumar Varma)
Member (A)**

**(Jasmine Ahmed)
Member (J)**

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